

(2024) 02 MEG CK 0032

Meghalaya High Court At Shillong

Case No: Criminal Revision Petition No. 15 Of 2023

Shngain Lamare

APPELLANT

Vs

State Of Meghalaya

RESPONDENT

Date of Decision: Feb. 12, 2024

Hon'ble Judges: B. Bhattacharjee, J

Bench: Single Bench

Advocate: B. Snaitang, K.P. Bhattacharjee

Judgement

B. Bhattacharjee, J

Learned counsel appearing for the petitioner submits that an additional affidavit has already been filed and a copy of the same has been furnished to the learned State counsel. Petitioner prays that the matter may be taken up after two weeks.

Prayer allowed.

List this matter after 2(two) weeks.